MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 16th January 1960

G.S.R. 86.—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (36 of 1950), the Central Government hereby extends to the Union territory of Tripura the Societies Registration (Assam Fourth Amendment) Act, 1957 (Assam Act VII of 1957) and the Societies Registration (Assam Fifth Amendment) Act, 1958 (Assam Act XI of 1958), as at present in force in the State of Assam, subject to the following modifications, namely:—

Modifications

A. THE SOCIETIES REGISTRATION (ASSAM FOURTH AMENDMENT) ACT, 1957

1. In section 1,—
   (a) in sub-section (ii), for the words “State of Assam”, the words “Union territory of Tripura” shall be substituted;
   (b) for sub-section (iii), the following sub-section shall be substituted, namely:—
   
   “(iii) It shall come into force on such date as the Chief Commissioner of Tripura may, by notification in the Tripura Gazette, appoint.”

2. In section 2, for the words “principal Act”, wherever they occur, the words and figures “Societies Registration Act, 1880 as in force in Tripura”, and for the words “State Government”, the words “Chief Commissioner of Tripura”, shall be substituted.

B. SOCIETIES REGISTRATION (ASSAM FIFTH AMENDMENT) ACT, 1958

1. In section 1,—
   (a) in sub-section (2), for the words “State of Assam” the words “Union territory of Tripura” shall be substituted;
   (b) for sub-section (3), the following sub-section shall be substituted, namely:—
   
   “(3) It shall come into force on such date as the Chief Commissioner of Tripura may, by notification in the Tripura Gazette, appoint”.

2. In section 2, for the words “principal Act”, the words and figures “Societies Registration Act, 1860 as in force in Tripura” shall be substituted.

ANNEXURES

The Societies Registration (Assam Fourth Amendment) Act, 1957

The Societies Registration (Assam Fifth Amendment) Act, 1958 as extended to the Union Territory of Tripura.

ASSAM ACT VII OF 1957

THE SOCIETIES REGISTRATION (ASSAM FOURTH AMENDMENT) ACT, 1957

An Act further to amend the Societies Registration Act, 1860 in its application to Assam

Preamble.—Whereas it is expedient further to amend the Societies Registration Act, 1860 (Act XXI of 1860) hereinafter called the Principal Act, in its application to the State of Assam in the manner hereinafter appearing:

It is hereby enacted in the Eighth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—

   (i) This Act may be called the Societies Registration (Assam Fourth Amendment) Act, 1957.
   (ii) It extends to the whole of the Union territory of Tripura.
   (iii) It shall come into force on such date as the Chief Commissioner of Tripura may, by notification in the Tripura Gazette, appoint.